- (b) if so, whether Government has taken any steps in this regard so far; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Ministry of Home Affairs has set up a Central Victim Compensation Fund (CVCF) with an initial corpus fund of ₹ 200 crore from the Nirbhaya fund. As per the Central Victim Compensation Fund Scheme, the State Governments are to modify the State Victim Compensation Scheme (VCS) suitably in view of the implementation of the CVCS guidelines, which is also available on www.mha.nic.in.

As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. Ministry of Home Affairs has issued advisories dated 20th April, 2015 on 'Expediting cases of acid attack on women', dated 30th August, 2013 on 'Measures to be taken to prevent acid attack on women and dated 12th May, 2015 on 'Comprehensive approach towards crimes against women which are available at <a href="http://www.mha.nic.in/sites/upload\_files/mha/files/AdvisoryAcidAttackWomen\_220415.pdf">http://www.mha.nic.in/sites/upload\_files/mha/files/AdvisoryAfterSupremeCourtOrderInLaxmCase\_Short.pdf</a> and <a href="http://www.mha.nic.in/sites/upload\_files/mha/files/AdvisoryCompAppCrimeAgainstWomen\_130515.pdf">http://www.mha.nic.in/sites/upload\_files/mha/files/AdvisoryCompAppCrimeAgainstWomen\_130515.pdf</a>

## Controversy regarding three Bills passed by the Manipur Assembly

1196. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the controversy surrounding the three Bills passed by the Manipur Assembly on the 31st August, 2015 and the resultant agitation by the tribal people against these Bills and the long felt demand of the hill tribal for separate political administration from the valley people;
- (b) what action Government has taken to expedite the tripartite talks involving the Zomi, Kuki and Hmar armed groups of United People Front (UPF) and Kuki National Organisation (KNO) with the Central and State Governments for permanent political solution in Manipur; and
- (c) whether interlocutor for the tripartite talks has been appointed and if so, the details thereof and by when the talks would be started?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes Sir. The Govt. of India has received three Bills passed by the State Legislature on 31.08.2015 and reserved by the Governor of Manipur for President's assent namely (i) Protection of Manipur People Bill, 2015 (ii) Manipur Land Revenue and Land Reforms (Seventh Amendment) Bill, 2015 and (iii) The Manipur Shops and Establishments (Second Amendment) Bill, 2015. The Govt. of India is examining the proposed State legislations, in consultation with the concerned Union Ministries/Departments.

- (b) The Government of India is ready to talk to all the Groups who lay down arms and abjure violence to consider their demands within the framework of the Constitution of India in consultation with all the stake holders.
  - (c) No Sir.

## Terrorist groups active in cyber media

- 1197. SHRI K. N. BALAGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Islamic State or any other terrorist groups are active in cyber media in India;
- (b) whether any such groups are having physical presence in any of the Indian territory;
- (c) whether any of such groups are campaigning their literature in any of the Indian languages;
- (d) whether State Governments are directed to take additional security measures in the wake of the Paris attack; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Central Government has so far included thirty nine (39) organisations as Terrorist Organisations in the First Schedule of the Unlawful Activities (Prevention) Act, 1967. The Islamic State (IS) and some other terrorist groups like Lashkar-e-Taiba (LeT) are active in the cyber space and social media platforms. As per available intelligence inputs, pro-IS elements have posted messages in the social media in Hindi, Urdu, Tamil, Gujarati and English.